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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.No.95/KB/2017
CA(IB)No.148/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 14th February 2018, 10.30 A.M

Name of the Company		Atoz Infracon Pvt.Ltd.-Versus-Tantia Construction Ltd.		
Under Section		IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date	


Sourajit Daugupta, Adv.
Sanjay Kr. Baid, Adv.
{
Corporate Debtor
Sourajit Daugupta 14/2/18

ORDER

There is no representation from the side of the operational creditor. Ld. Counsel appearing on behalf of the corporate debtor submits that the petition has since been abated in view of the notification No. GSR 732E dated 29/06/2017 issued by the Government of India.

Since, it is a transferred application, issue notice to the applicant (operational creditor) for its appearance on **21/03/2018**.

Sd

(Jinan K.R.)
Member (J)